

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCriminal Appeal No(s). 1277/2022

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

SUSHIL KUMAR SRIVASTAVA & ANR.

Respondent(s)

(IA No. 1949/2016 - EXEMPTION FROM FILING O.T.)

Date : 02-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s)

Mr. Ankit Goel, AOR
Mr. Sachin Yadav, Adv.

For Respondent(s)

Mr. Harinder Mohan Singh, AOR
Ms. Shabana, Adv.

Ms. Mridula Ray Bharadwaj, AOR

UPON hearing the counsel, the Court made the following
O R D E R

The learned counsel for the parties state that they do not have the e-copy of the trial court records.

The e-copy of the trial court records would be made available by the Registry to the learned counsel for the parties within a period of fifteen days from today.

Re-list after fifteen days.

(BABITA PANDEY)
COURT MASTER (SH)(R.S. NARAYANAN)
COURT MASTER (NSH)